

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-159-2020****WITH****LD-VC-OCW-103-2020**

Ulhas Diukar

.... Petitioner.

Versus

State of Goa & Ors.

.... Respondents.

Mr. S. N. Joshi, Advocate for the petitioner.

Mr. D.Pangam, Advocate General with Ms. Ankita Kamat, Addl.
Government Advocate for the respondent nos.1 and 2.

Mr. Nigel Da Costa Frias, Advocate for the respondent no.6.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 12th October, 2020**

P.C.:

Heard learned Counsel for the parties.

2. We issue Rule in this matter.
3. There is no question of granting of interim relief because, the GCZMA by the impugned order has only regularized the structure.
4. Though, we are admitting this petition, we clarify that the pendency of this petition need not come in the way in approaching the competent authorities in sorting out the issues etc. because, in a petition of this nature, we may not be in a position, to go into any disputed question of fact, which require evidence or issues, which are purely of private nature.
5. The learned Counsel for the respondents waives service on behalf of the respondents, whom they represent.
6. The unserved respondents, will have to be served with the Rule, in this matter.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-